

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
B.A. No. 47 of 2014

16.10.2014

Heard Mr. S. Marpan, learned counsel appearing for the petitioner.

Bail application will be considered only after perusal of the C.D.

Mr. N.D. Chullai, learned Sr. GA appeared for and on behalf of the State. Hence, formal notice is not necessary.

Registry is directed to call for the Lower Court case record.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 24 of 2014

16.10.2014

Heard Mr. M.F. Qureshi, learned counsel appearing for the petitioner, who submits that in this instant case, charge sheet has already been filed, however the matter has not proceeded for trial till now. He also informed the court that bail application has been moved before the court of the learned CJM, Tura who in turn endorsed the matter to the Judicial Magistrate First Class. The said bail application is also pending. He also submits that the bail application dated 07.10.2014 has been filed as per the direction of this court. However, the learned CJM, Tura has not proceeded with the bail application till now on the ground that the Judicial Magistrate concerned is not available. The learned CJM should take note that if any of his Magistrates under his jurisdiction is on leave, it is he who should call the record and to try the matter specially where the bail applications are filed.

In this instant case also since charge sheet has been filed, I am not inclined to interfere at this stage. Let the parties approach the learned CJM, Tura and assail their grounds.

The learned CJM, Tura is directed in case if the Judicial Magistrate concerned is not available, he should call the record immediately and to try and dispose of the matter in accordance with law.

Registry is directed to communicate this order to the learned CJM, Tura and also to furnish a copy of this order to the learned counsel for the parties.

With this observation and direction, the bail application stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
EL.PET. No. 1 of 2013

16.10.2014

Mr. K. Paul, learned counsel appearing for the petitioner is present and examined two witnesses as P.W. 13 and 14 and was cross-examined by Mr. G.S. Massar, learned Sr. counsel appearing for respondent No. 1. Mr. G.A. Dkhar, learned counsel appearing for respondent No. 3 decline to cross-examine P.W. 13 and 14. Accordingly, they are discharged.

Mt. Ext. 1/8 is not sealed, however it was put in the trunk i.e. Mt. Ext. 1 which is re-seal by the court seal and taken to the strong room for safe custody.

Let this matter continue tomorrow at the second half.

The Chief Election Commissioner, Shillong is directed to ensure the presence of the experts, Mr. B. Srinivasa Rao and Mr. S. Sen Saha. Their presence is required tomorrow and the Election Commission to do the needful.

Both the learned counsel for the parties prays that the evidence of P.W. 13 and 14 recorded today may be supplied to them.

Registry is directed to furnish a copy of the deposition of P.W. 13 and 14 to the learned counsel for both the parties in the course of the day.

List this matter tomorrow i.e. *17.10.2014* for further evidence.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC[REVIEW PET.] No. 8 of 2014

16.10.2014

Heard Mr. G.D. Joshi, learned counsel appearing for the petitioner.

The respondent entered appearance through Mr. A. Khan, learned counsel, who submits that he intends to file an objection so, he sought 2(two) weeks' time.

Prayer is allowed.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC[REVIEW PET.] No. 10 of 2014

16.10.2014

As prayed for by the learned counsel appearing for the petitioner, list this matter on Tuesday i.e. *21.10.2014*.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P. (CRL) No. 8 of 2013

16.10.2014

Heard Ms. S.G. Momin, learned counsel appearing for the petitioner, who submits that she has received a copy of the enquiry report today.

Mr. N.D. Chullai, learned Sr. GA is present.

List this matter after 2(two) weeks as suggested by the learned counsel for the petitioner.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 362 of 2012

16.10.2014

Heard Mr. N.D. Chullai, learned Sr. GA appearing for and on behalf of the State.

Also heard Mr. P. Dey, learned counsel appearing for the petitioner, Mr. R. Gurung, learned counsel appearing for respondent No. 7 and Mr. B. Khyriem, learned counsel appearing for respondent No. 2.

Mr. N.D. Chullai, learned Sr. GA submits that he has received the enquiry report, but yet to file before the court.

Prayer is allowed.

Mr. N.D. Chullai, learned Sr. GA is directed to furnish the report before this court by way of an affidavit.

List this matter after a week for report and further order.

JUDGE

D. Nary